

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00614/2018**

**Chandigarh, this the 31<sup>st</sup> day of May, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Inderjit Kumar S/o Sh. Mohan Lal, aged 45 years, R/o House No.77-A, Master Mehanga Singh Colony, Birring, Jalandhar Cantt. (Group D).

**....APPLICANT**

**(Present: Mr. K.B. Sharma, Advocate proxy for Mr. D.R. Sharma, Advocate)**

**VERSUS**

1. Union of India through Secretary, Ministry of Information and Broadcasting, North Block, New Delhi.
2. Station Director, All India Radio, Garha Rd, Green Park, Bus Stand, New Jawahar Nagar, Jalandhar, Punjab 144001.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 11.05.2018 (Annexure A-4), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the

course of further consideration of the matter, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to sympathetically consider and decide the indicated representation, by passing a speaking & reasoned order, and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

**(P. GOPINATH)**  
**MEMBER (A)**

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 31.05.2018.**

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